



# The Orissa Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY.

---

CUTTACK, SATURDAY, NOVEMBER 14, 1942.

---

### LAW DEPARTMENT.

#### NOTIFICATION.

*The 13th November 1942.*

**No. 12695-L.(C).**—The following Bill, which it is proposed to introduce in the Orissa Legislative Assembly, is hereby published under rule 70 of the Orissa Legislative Assembly Rules, 1937, for general information:—

#### **THE MADRAS CO-OPERATIVE SOCIETIES (ORISSA AMENDMENT) BILL, 1942.**

**A**

#### **BILL**

TO AMEND THE MADRAS CO-OPERATIVE SOCIETIES ACT, 1932, IN ITS APPLICATION TO THE PROVINCE OF ORISSA.

**WHEREAS** it is expedient to amend the Madras Co-operative Societies Act, 1942, in its application to the Province of Orissa, for the purpose hereinafter appearing; Madras Act VI of 1932.

It is hereby enacted as follows:—

Short title and commencement.

**1.** (1) This Act may be called the Madras Co-operative Societies (Orissa Amendment) Act, 1942.

(2) It shall come into force on such date as the Provincial Government may, by notification in the official Gazette, appoint.

Insertion of section 57-B in Madras Co-operative Societies Act, 1932.

Application of section 57-A and certain rules to societies registered in Madras.

2. After section 57-A of the Madras Co-operative Societies Act, 1932, the following section shall be inserted, namely :—

“ 57-B. The provisions of section 57-A and of all rules made under this Act relating to, or in any manner connected with, the recovery of the sums specified in section 57-A, shall apply with such modifications, if any, as may be directed by the Provincial Government, in regard to the recovery of like sums due to co-operative societies registered or deemed to be registered in the Province of Madras under any law for the time being in force in that Province as if such societies had been registered in the Province of Orissa.”

#### STATEMENT OF OBJECTS AND REASONS.

Many members of South Orissa co-operative societies, particularly of Government servants' co-operative societies, are now serving in various parts of the Madras Province. Co-operative awards granted by the Registrar of Co-operative Societies, Orissa, cannot be executed in Madras by transfer from the Assistant Registrar of Co-operative Societies, Ganjam, as that officer cannot be deemed to be a Registrar of a district so far as the Province of Madras is concerned.

The Government of Madras were accordingly requested to take steps by amendment of the law, to enable awards granted by an Assistant Registrar in Orissa to be executed on transfer by a Deputy Registrar in Madras. They have now agreed to amend the Madras Co-operative Societies Act, 1932, so as to make awards passed in the Province of Orissa executable in the Province of Madras provided that similar legislation is undertaken in Orissa in regard to the execution of awards for sums due to co-operative societies registered in Madras. The Bill is to carry out this Province's part in the reciprocal arrangement.

The 13th November 1942.

G. MISRA,

Member-in-charge.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.